

ITEM NO.13

COURT NO.4

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos.5072-5073/2022

(Arising out of impugned final judgment and order dated 11-03-2022 in CAL No. 24917/2021 22-10-2021 in CIPS(L) No.24136/2021 passed by the High Court of Judicature at Bombay)

RESILIENT INNOVATIONS PRIVATE LIMITED

Petitioner(s)

VERSUS

PHONEPE PRIVATE LIMITED

Respondent(s)

(With I.R. and IA No.41855/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.41854/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 11-04-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s)

Dr. A.M. Singhvi, Sr. Adv.
Mr. Gaurav Pachnanda, Sr. Adv.
Ms. Ruchira Gupta, Adv.
Mr. Mohit Goel, Adv.
Mr. Sidhant Goel, Adv.
Mr. Deepankar Mishra, Adv.
Mr. Abhishek Kotnala, Adv.
Mr. Aditya Goel, Adv.
Mr. Karmanya Dev Sharma, Adv.
Ms. Avni Sharma, Adv.
Mr. Raghav Sharma, Adv.
Ms. Mitali Gupta, Adv.

Mr. Salvador Santosh Rebello, AOR

For Respondent(s) Mr. Neeraj Kishan Kaul, Sr. Adv.
Mr. K. V. Vishwanathan, Sr. Adv.
Ms. Ruby Singh Ahuja, Adv.
Ms. Deepti Sarin, Adv.
Ms. Akanksha Thapa, Adv.
Mr. Akshay Agarwal, Adv.
Mr. Vasu Singh, Adv.
Mr. Dhruv Sharma, Adv.
Mr. Amartya Sharan, Adv.
Mr. Sivaganam K., Adv.
Mr. Raghav Agarwal, Adv.
Mr. Jappanpreet Hora, Adv.
M/s. Karanjawala & Co.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 We are not inclined to entertain the Special Leave Petitions under Article 136 of the Constitution of India.
- 2 The Special Leave Petitions are accordingly dismissed.
- 3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Court Master